

**Persons killed in police firing in Districts of Assam**

1076. SHRI AJIT KUMAR SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there were police firing and acts of violence in North Kamrup and Duliajan in January, 1980 and also in Nowgong, Kamrup and Goalpara districts of Assam in May, 1980;

(b) whether any judicial enquiry have been made into these incidents and if so, what are the reports of such enquiries?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) According to Assam Government, there were acts of violence in North Kamrup and Duliajan in January, 1980 and also in Nowgong, Kamrup and Goalpara districts in May, 1980. Firing was resorted to in North Kamrup and Duliajan in January, 1980 and in Nowgong and Goalpara districts in May, 1980 to control violent mobs.

(b) No judicial enquiry has been ordered into these incidents.

**Trespassing into India by Bangladesh people**

1077. SHRI U. R. KRISHNAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many times the Bangladesh people have trespassed into India during the last six months;

(b) what are the places where they have trespassed; and

(c) what measures Government have taken to prevent such activities on the borders?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (c) The information is being

collected from State Governments and will be placed on the Table of the HoU)3e in due course.

**Amount due for recovery from Sar vashri Morarji Desai and Charan Singh for using IAF planes**

1078. SHRI SAWAISINGH SISO-DIA:

SHRIMATI USHA MALHOTRA:

Will the Minister of DEFENCE be pleased to state:

(a) what is the amount which is due for recovery from Shri Morarji Desai and Shri Charan Singh for the use of Indian Air Force planes in the year 1978; and

(b) what steps Government have taken to recover the amount from them?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND DEPARTMENTS UNDER THE CHARGE OF PRIME MINISTER (SHRI C. P. N. SINGH): (a) and (b) No amount is due for recovery either from Shri Morarji Desai or from Shri Charan Singh for use of IAF planes in 1978.

**Entry of Nepali citizens into India**

1079. SHRI BHOLA PASWAN SHASTRI: SHRI NARASINGHA PRASAD NANDA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any restriction has been imposed on the entry of Nepali citizens into India;

(b) if so, when the restriction was imposed;

(c) whether prior to such restriction, they were free to enter in India to settle and acquire the nationality of India;